him even after the local people had brought it to the notice of the income-tax authorities repeatedly and written to the Central Government also? May I know the reason why Mr. Kapur Chand is being treated in so kind a manner?

SHRI LAL BAHADUR: As far as my information goes, the income-tax authorities are seized of the matter and they are looking into it. I am I quite sure that they will not be kind to him and I can assure the hon. Member that I wil see to it that the matter is expedited.

SHRI BHUPESH GUPTA; I very glad of that. When I raised the question with regard to Mr. Tara- j porewala in this House, the hon. i Prime Minister, Home then the Minister I believe took intiative and had prosecution started against him under section 420. Mr. Tarapore-wala was the then Financial Adviser to the Nizam and the loss involved wa₃ 1.60,000. this particular case here are the In materials. I have got here much better material than perhaps there. Why is not prosecution j being launched? Let the matter be ! fought out in court, when a conspi- | racy has been established the | Presidential Order had to be and invoked in order to dismiss from service one senior officer for conspiracy. Let the gentleman who has died go. . .

MR. CHAIRMAN: It is a suggestion for action.

SHRI BHUPESH GUPTA; Not a suggestion for action. I want to know why there is inaction in this case

Mr. CHAIRMAN: The Prime Minister has already said that legal

advice was against such action.

SHRI BHUPESH GUPTA: May I know, Sir, who has furnished this legal opinion to the Government? Has the Attorney-General or the Solicitor-General to the Government of India been consulted, or has the legal opinion come from the Andhra

Pradesh Government, their Advocate-General and so on? I should like to know from where the legal opinion came.

to Questions

SHRI LAL BAHADUR: The Andhra Pradesh Government have also looked into the matter and they have formed their own legal opinion. The matter was further looked into by the Law Ministry here, at the Centre, and because of the death of one of the gentlemen concerned, it has not been possible to go ahead with the case.

*336 [The questioner (Shri Sunder Mani Patel) was absent. For answer, vide cols. 2469-70 infra.]

MILITARY AID FROM FOREIGN COUNTRIES

/ SHRI SIT ARAM JAIPURIA: I^SHRI ARJUN ARORA:

Will the Minister of DEFENCE be pleased to state:

- (a) the extent of military aid given to India during the last six months by each foreign country;
- (b) the conditions on which such aid has been given?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (D«. D. S. RAJU): (a) Military aid has been received during the Last six months from: -

Australia

Canada

United Kingdom

United States of America

U.S.S.R.

Yugoslavia.

(b) It will not be in public interest to disclose the details of the extent of such aid and the basis on which aid has been provided by these countries.

JThe question was actually asked on the floor of the House by Shri Sitaram Jaipuria.

SHRI SITARAM JAIPURIA: Since the Chinese aggression we have been negotiating and also getting aid from many countries, but there is a general impression that all the aid that has been promised and negotiated is not forthcoming from certain countries. Will it be possible for the hon. Minister to let the House know as to what exactly has been the extent to which negotiated and agreed aid has been actually received by the country?

SHRI Y. B. CHAVAN: Normally this aid is processed for a long time. They were meant to be received during a long time. If there is any impression that the aid that was negotiated is not coming, I would like to correct that impression. It is not true.

SHRI SITARAM JAIPURIA: According to press reports it has been said that the United States' plan to help India develop HF-24 appears to have been shelved, until more is known about the latest Indo-Soviet arms agreement. This is a report in the Hindustan Times". May I know from the hon. Minister if this report Is true and, if so, what is the reaction of the Government?

SHRI Y. B. CHAVAN: The committee of experts, who came to visit HAL has sumitted its report, which is under examination. I do not know what is the basis of this report.

SHRI A. B. VAJPAYEE: In reply to part (b) of the question the hon. Deputy Minister replied that it would not be in public interest tn disclose the conditions. But only yesterday the hon. Defen"e Minister was pleased to «rtafe that no conditions, whether political or economic, are attached to the aids received from foreign countries. Why this contradiction?

SHRIY. B. CHAVAN; It is not a contradiction. But the hon Deputy Minister said about the condition? of 629 RS—2.

the financial arrangements. They are not attaching any political conditions. Political conditions of course are not there

SHRI A. D. MANI: May I ask tile hon. Minister whether there is an understanding with any of these countries under which the country which gives the aid will have supervisory jurisdiction over the manner in which the arms are used?

SHRI Y. B. CHAVAN: There is no such arrangement. Certainly sometimes they place their liaison machinery to see that the aid is expeditiously received.

SHRI BHUPESH GUPTA: May I know whether, while the negotiations were going on and the hon. Minister was talking to the officials there, the gentlemen of the Pentagon, he made enquiries about the equation between the aid given to India and that given to Pakistan, and whether it was pointed out that the aid given to Pakistan was according to Pakistan authorities under the condition that this could be used against anybody including India, whereas America denies it? May I know whether that point was clarified because then the quantum of aid could be considered?

Shri Y. B. CHAVAN: In all the discussions this question of aid to Pakistan and the condition on which they gave it did not figure.

SHRI NIREN GHOSH: May I know whether there is any understanding with any of the aid-giving countries that India would not question the right of the United States Seventh Fleet entering the Tndian Ocean or setting up further naval bases in the Indian Ocean?

SHRI Y. B. CHAVAN; It is not a question of any country, but rertainly it is the aid that is received from the U.S.A. It is understood that it is not to be used against Pakistan.

श्री विमलकुमार मन्नालालजी चौरड़ियाः क्या श्रीमान् यह बतलायेंगे कि जो विदेशों से सहायता जिस समय के अन्दर आने का ऐग्रीमेंट ठहरा था, उस अबधि के अन्दर वह माई या नहीं ? जैसी कि चर्चा है मिग विमानों के बारे में कि वे लेट आये और उनकी क्वालिटी की भी कुठ चर्चा है, तो एसी शिकायत किन किन देशों के बारे में आई जिन्होंने क्वालिटी का माल नहीं भेजा या कुछ लेट भेजा ?

SHRI Y. B. CHAVAN: In the case of those countries which had to give rather limited aid, most of the aid had been received. But in the case of those countries whose aid is a continuous aid and of longer extent naturally it takes time to be received here. It is rather a continuous process. In the case *oi* the U.S.A. or U.K. or Soviet Russia these aids do not necessarily mean grant, but sometimes they are in the form of grant and sometimes they are in the form of loan. It takes time to materialise.

श्री गिरीताज किशोर कप्र: क्या यह सच है कि इन विषयों में सिक्योरिटी श्रीर डिफेंस की गोपनीयता के नाम पर भारतीय पत्तकारों को तो सूचना नहीं दी जाती हैं या प्रकाशन करने से रोका जाता है श्रीर जब ये चीजें विदेशी पत्नों में श्रा जाती हैं तब दुबारा उनको शास्तीय पत्नकार छापते हैं।

SHRI Y. B. CHAVAN; I do not know what the Indian Pres_s does about it, but certainly we hav_e to take mea-svre.' about the security of the informations.

SHRI FARDUL HAQ ANSARI: The hon. Minister has just now said *that* the aid from the U.S.A. i_s with the condition that the arm_s will not be used against Pakistan, and similarly the U.S.A. has declared that there is a condition that Pakistan will not use the American arms against India. In **ipite** of that fact it has been found that on several occasions while Pakis-

tan has been violating the Cease Fire tine in Kashmir, American arms had been found to be used by the Pakistan military people. May I know whether any complaint has been made to Pakistan and also to the U.S.A.?

SHRI Y. B. CHAVAN: I will require special notice for this because I do not know what particular instance he is referring to. Certainly sometimes complaints were made, but we have no specific information at present.

- *338. [The (Questioner (Shri P. Abraham) was absent. For answer, vide col. 2470 infra.]
- •339. [The questioner (Shri Shu/hir Kumar) was absent. For answer, vide col. 2470 infra.]
- •340. [The questioner (Shri A. M. Tariq) was absent. For answer, vide col. 2471 infra.]

DEVELOPMENT OF ATOMIC ENERGY FOR PEACEFUL PURPOSES

- •341. SHRI S. C. DEB: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that a» agreement is going to be singned with Spain for collaboration in the development of atomic energy for peace.-ful purposes; and
- (b) if so, what would be the ****atu*** of that agreement?

THE PRIME MINISTER (SHRI LAL BAHADUR): (a) Yes.

- (b) The proposed agreement will follow the general pa'tern adopted for collaboration agreement with other countries and will *inter alia* provide for:
 - (i) Exchange of unclassified information and documents;
 - (ii) Exchange of scientists and technical personnel by mutual consent and grant of fellowships for training of scientists;
 - (iii) Extension of facilities for the procurement and sale of